

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA Nos. 1698 & 1320 of 2019 IN
DFR No. 2206 of 2019**

Dated : 12th September, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

In the matter of:

Tata Power Delhi Distribution Ltd.

...Appellant(s)

Versus

Delhi Transco Limited & Anr.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Alok Shankar
Mr. Tushar Jain

Counsel for the Respondent(s) :

ORDER

IA No. 1698 of 2019

(Application for condonation of delay in refiling appeal)

For the reasons set out in the application, delay of 26 days in refiling the appeal is condoned.

Application is disposed of.

**IA No. 1320 of 2019 IN
DFR No. 2206 of 2019**

Issue notice on IA and main appeal. Dasti, in addition, is permitted.

List the matter on **01.10.2019**.

**(Ravindra Kumar Verma)
Technical Member**

mk/mkj

**(Justice Manjula Chellur)
Chairperson**